

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 124/9/NCLT/AHM/2017

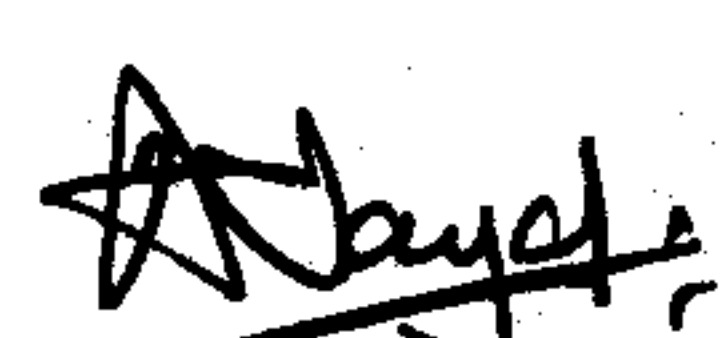
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: Draft Air (India) Pvt Ltd.
V/s.
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	TIRTH NAYAK	ADV.	PETITIONER	
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2.

ORDER

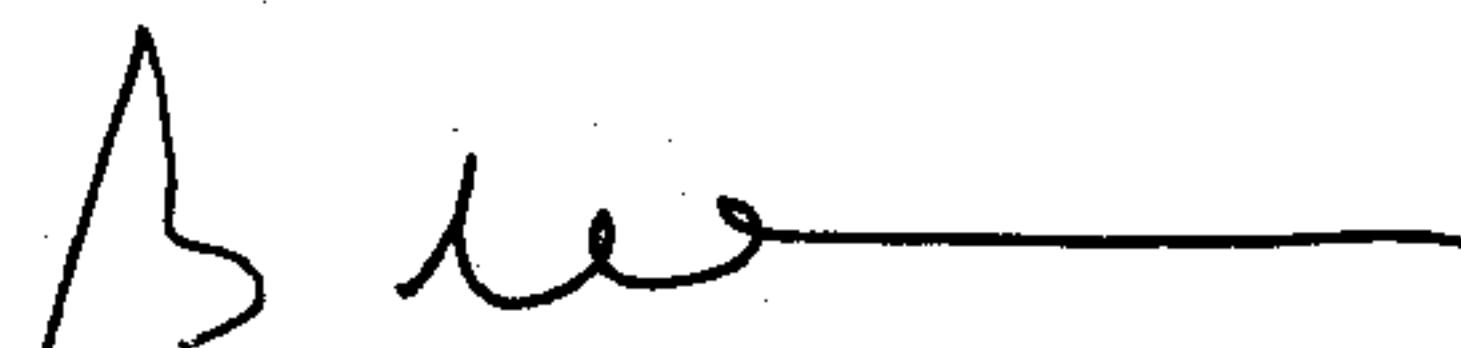
Learned Advocate Mr. Tirth Nayak present for Operational Creditor/ Petitioner.
None present for Respondent.

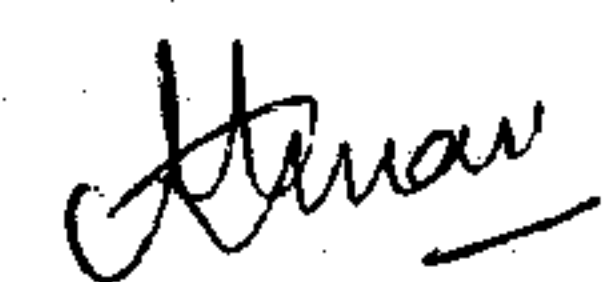
Petitioner filed bank certificate.

It appears that notice of date of hearing not yet served on Respondent as can be seen from the track report filed by the petitioner.

Hence, petitioner is directed to issue fresh notice of date of hearing by speed post and by mail and shall file proof of service.

List the matter on ⁽⁰~~08~~ 11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 23rd day of October, 2017.